

7

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 214/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018**

Name of the Company: Indure Pvt Ltd.  
Kosba V/s.  
Kobra West Power Co. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Ankit Shah	Adv.	Respondent	Ankit
2.	Aditya J. Pandya	Advocate	Applicant	A.J. Pandya


**ORDER**

Learned Advocate Mr. Aditya Pandya present for Operational Creditor/Petitioner.  
Learned Advocate Mr. Ankit Shah present for Respondent.

Learned Advocate Mr. Ankit Shah filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, within one week from the date of service of notice, serving a copy in advance to petitioner.

List the matter on 16.02.2018 for objection of Respondent, if any, and for hearing before admission.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 1st day of February, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**